

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
SPECIAL BENCH (COURT-I)

CP-12 (ND)/2012

In the matter of :

Indian Railways Catering & Tourism Corporation Ltd. ... PETITIONER

Vs.

Royale India Rail Tours Limited & Ors. ... RESPONDENT

SECTION :

Under Section 397/398

Order delivered on 17.10.2017

Coram :

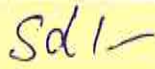
R. VARADHARAJAN,
Hon'ble Member (Judicial)

DEEPA KRISHAN
Hon'ble Member (Technical)

For the Petitioner /applicant : Mr. Sushol Tiwari, Advocate
For the Respondent/Corporate Debtor : Mr. Abhinav Vashisht, Advocate
Mr. Abhimanu Mahajan, Advocate
Ms. Anubha Goel, Advocate..for R-1
Dr. UK Chaudhary, Sr. Advocate
Mr. Himanshu Vij, Advocate
Mr. Aanchal Mullick, Advocate..
(for Respondent No.2)

ORDER

Due to paucity of time, the matter was not able to be taken up and hence, with the consent of the parties, the same is adjourned to 26.10.2017.


(DEEPA KRISHAN)
MEMBER (TECHNICAL)


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
17.10.2017